

CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O.A.No.131/94

Thursday this the 20th day of January, 1994.

CORAM:

THE HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN  
THE HON'BLE MR.P.V.VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

R.Balachandran Pillai,  
Lower Division Clerk(Adhoc),  
National Sample Survey Organisation,  
Field Operations Division(NSSO,FOD)  
Trivandrum.

.. Applicant

By Advocate Mr.K.Ramakumar

vs.

1. The Director,  
N.S.S.O(FOD)  
West Block No.8,  
Wing No.6,R.K.Puram,  
New Delhi-110066.
2. Chief Administrative Officer,  
N.S.S.O(FOD)  
West Block No.8,Wing No.6,  
R.K.Puram, New Delhi-110 066.
3. Assistant Director,  
N.S.S.O(FOD),  
T.C.28/395, Turn View,  
Vanchiyoor, Trivandrum-695 035. .. Respondents

By Advocate Mr.Ajit Narayanan

ORDER

CHETTUR SANKARAN NAIR(J),VICE CHAIRMAN:

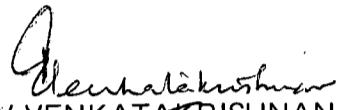
Applicant seeks to restrain respondents from shifting one post of Upper Division Clerk from Trivandrum to Kohima. Consequential reliefs are also sought.

2. Ordinarily, it is for the administrative authority to assess its needs, and regulate its affairs. But, applicant submits that the action is vitiated by mala fide.
3. We find that applicant has raised his grievances before Respondent Director, National Sample Survey Organisation(Field Operations Division), New Delhi in Annexure A3. That authority will examine the administrative requirements of Kerala and Kohima, and decide what best should be done. He

will also examine whether the impugned order is vitiated for any reason. It is for that authority to consider whether Annexures A4 and A5 should be held in abeyance, pending decision on Annexure A3.

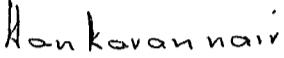
4. With these directions, we dispose of the application. No costs.

Dated the 20th January, 1994.



P.V. VENKATA KRISHNAN

ADMINISTRATIVE MEMBER



Chettur Sankaran Nair

CHETTUR SANKARAN NAIR(J)  
VICE CHAIRMAN

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